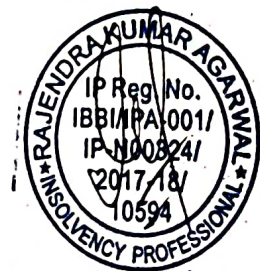


**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF QRT LABS PRIVATE LIMITED.**

| Sr. No | Relevant Particulars                                                                                                                 |                                                                                                                                                                                            |
|--------|--------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.     | Name of the Corporate Debtor                                                                                                         | QRT LABS Private Limited                                                                                                                                                                   |
| 2.     | Date of Incorporation Of Corporate Debtor                                                                                            | 28/06/2016                                                                                                                                                                                 |
| 3.     | Authority under which Corporate Debtor is incorporated/registered                                                                    | Ministry Of Corporate Affairs,<br>ROC – Patna                                                                                                                                              |
| 4.     | Corporate identity number of the Corporate Debtor                                                                                    | U74999BR2016PTC031900                                                                                                                                                                      |
| 5.     | Address of the registered office and principal office of the corporate debtor, if any                                                | Mahavir Lane, Chakaram Link Road Budha Colony,<br>East Boring Canal Road, Patna BR 800001 IN                                                                                               |
| 6.     | Insolvency commencement date in respect of corporate debtor                                                                          | 24/02/2022                                                                                                                                                                                 |
| 7.     | Estimated date of closure of insolvency resolution process                                                                           | 23/08/2022<br>(Within 180 days from the date of receipt of order)                                                                                                                          |
| 8.     | Name, and registration number of the Insolvency Professional acting as Interim Resolution Professional                               | Rajendra Kumar Agarwal<br>IP Reg No: IBBI/PA-001/IP- N00324/2017-18/10594                                                                                                                  |
| 9.     | Address and E-mail of the Interim Resolution professional as registered with the board                                               | Office at: Diamond Arcade,<br>3 <sup>rd</sup> Floor, Suite No – 301A.<br>68, Jessore Road, Kolkata – 700055<br>Email: <a href="mailto:rkaco93@yahoo.co.in">rkaco93@yahoo.co.in</a>         |
| 10.    | Address and email to be used for correspondence with the interim resolution professional, if different from those given at Sl. No. 9 | Office at: Diamond Arcade,<br>3 <sup>rd</sup> Floor, Suite No – 301A.<br>68, Jessore Road, Kolkata – 700055<br>Email: <a href="mailto:carkagarwal90@gmail.com">carkagarwal90@gmail.com</a> |
| 11.    | Last date for submission of claims                                                                                                   | 10/03/2022                                                                                                                                                                                 |
| 12.    | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name the class(es) : NA – as per information available with IRP                                                                                                                            |
| 13.    | Name of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Three name for each class) | NA – as per information available with IRP                                                                                                                                                 |
| 14.    | (a) Relevant Forms and<br>(b) Details of authorised representatives are available at :                                               | Web Link :<br><a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a><br>Physical address: As mention against item No.9 and 10.                    |



Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process against **QRT LABS Private Limited** on **24/02/2022** (order dated 24.02.2022 was received from NCLT through email).

The creditors of **QRT LABS Private Limited** are hereby called upon to submit proof of their claims on or before 10/03/2022 to the Interim Resolution Professional at the address mentioned against item no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their proof of claims in person, or by post or by electronic means. Claimants may download the relevant forms from the website of IBBI <http://www.ibbi.gov.in/downloadform.html>.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26/02/2022

Place: Kolkata



Rajendra Kumar Agarwal  
Interim Resolution Professional